

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.298 of 2013

Monday this the 9th day of December 2013

C O R A M :

**HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

S.Vijayamma Amma,
W/o.late Vinayachandran Pillai S,
GDS BPM Valathungal Branch Office, Kollam Division.
Permanent Residence at Thriveni,
Valathungal P.O., Kollam – 691 011.Applicant

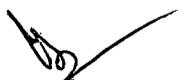
(By Advocate Mr.V.Sajith Kumar)

V e r s u s

1. Union of India,
represented by Secretary to Government,
Department of Posts, Government of India,
New Delhi – 110 001.
2. The Chief Postmaster General,
Kerala Circle, Trivandrum – 695 001.
3. The Superintendent of Post Office,
Kollam Division, Kollam – 691 001.
4. The Director of Postal Service,
Office of Chief Postmaster General,
Kerala Circle, Trivandrum – 695 001.
5. Assistant Superintendent of Post Office,
Kollam South Sub Division – 691 001.Respondents

(By Advocate Mr.M.K.Aboobacker,ACGSC)

This application having been heard on 9th December 2013 this
Tribunal on the same day delivered the following :-



.2.

ORDER

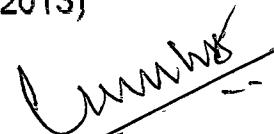
HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER

This Original Application is directed against Annexure A-1 order by which the applicant who is working as a Gramin Dak Sevak has been placed under "put off duty". When this case is taken up for consideration, learned counsel for the applicant submits that an inquiry has been instituted against the applicant after filing of this Original Application and that the inquiry is in progress. His limited prayer is that the respondents may be directed to expedite the inquiry. In the peculiar facts and circumstances of the case, we are satisfied that the above prayer is only just and reasonable.

2. Therefore, this Original Application is disposed of with a direction to the respondents to ensure that the Inquiry Officer completes the enquiry and files his Report without any further delay, at any rate, within two months from the date of receipt of a copy of this order. The Disciplinary Authority shall complete the further process within an outer limit of one month from the date of receipt of the Report.
3. The Original Application is disposed of in above terms.

(Dated this the 9th day of December 2013)


K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER
asp


JUSTICE A.K.BASHEER
JUDICIAL MEMBER